

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-3564-JK (LD) of 2024
DATED:- 19 - 03 - 2024

Sanction is hereby accorded to the appointment of Officer's of Rural Development and Panchayati Raj Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 19.03.2024

No:-LAW-OIC/3/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/ Secretary to Government, Department of Rural Development and P.R
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Amu

Reyaz Ali Bhat
19-03-24

Annexure to the Government Order No. 3564-JK(LD) of 2024 dated 19.03.2024

S No.	Title of the Case	OIC
1	WP (C) No. 2057/2023 titled Rajinder Kumar Vs Union Territory of Jammu and Kashmir and others	Sh. Mehmood Riaz Khan ACD Samba
2	WP(C) No. 2922 of 2023 titled Musarat Parviz & Versus UT of Jammu & Kashmir & Others.	Mr. Vilender Kumar Bhat, Under Secretary to Government,
3	SWP No. 2004/2018 titled Mohd Yaseen and Others Vs State of Jammu and Kashmir & other	Mr. Vijay Kumar, ACD Rajouri
4	WP (C) No. 880/2018 titled Nazir Ahmed VS State of Jammu and Kashmir and others.	Sh. Sunil Kumar BDO Ghat, District Doda
5	T.A No. 350/2022 in SWP No. 2364/2017 titled Nasir Ahmed Butt Vs State of Jammu & Kashmir and Others	Mohammad Mumtaz Ali, Director RDD,

Am

Reyaz